

THE
PARLIAMENTARY DEBATES
(Part I—Questions and Answers)
OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Wednesday, 21st April, 1954

The House met at a Quarter Past
Eight of the Clock

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

EMIGRATION

*1939. **Sardar Hukam Singh:** Will the Prime Minister be pleased to state:

(a) whether there was any change in the emigration policy of India during the year; and

(b) whether any exemptions, general or special, were granted to unskilled labour of specified categories?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) No.

(b) Yes. Unskilled workers wishing to return to Malaya after short visits to India have been exempted from the ban imposed under Section 30(a) of the Indian Emigration Act.

Sardar Hukam Singh: Are any proposals under consideration of the Government for any large scale emigration to any other country?

Shri Anil K. Chanda: No, we have no such schemes.

Sardar Hukam Singh: The Government of Borneo had proposed and the Government of India had accepted a scheme for the permanent settlement of ten thousand Indians in Borneo during 1952. In 1953 that proposal was

withdrawn. Are any reasons known for the withdrawal of that proposal?

Shri Anil K. Chanda: The Government of Borneo informed us that the time was not opportune for them to arrange for the emigration of Indians from this country to Borneo.

Sardar Hukam Singh: Have some countries fixed any annual quota for the emigration of Indians and permanent settlement in other countries, and if there is any, what is the total number of that quota which can permit Indians to go out?

Shri Anil K. Chanda: Some countries have fixed quotas, e.g., Canada which allows 150 Indians a year, and if I remember correctly, the Philippines also allow us about 50 a year. I would require notice of this question if I am to supply a detailed answer.

COTTAGE INDUSTRIES

*1941. **Shri K. P. Sinha:** (a) Will the Minister of Commerce and Industry be pleased to state the number of cottage industries that are receiving the benefit of development work financed by grants from the Union Government?

(b) Will the development scheme be of any help to the cottage industries in the Community Project areas and if so, how?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) A statement is placed on the Table of the House. [See Appendix VIII, annexure No. 49].

(b) Yes, Sir. Special schemes are sanctioned for Community Project